

Regular
PIO

Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/227/ RTI
Dated 2.../03/2023

To,

Mr. Bikash Konwar
Gauhati High Court, Itanagar permanent Bench
Yupia - 791110

1. Please refer to your application, registered as I.D. No 210/2022-23
Dated 28/02/2023 addressed to the undersigned seeking information
relating seniority of the PS/Steno Gd-I.

2. The information asked for cannot be supplied due to following
reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right
to Information) Rules, 2008. The IPO so enclosed with your
application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in
favour of 'Registrar General, Gauhati High Court', payable at
Guwahati, instead of "PIO, Gauhati High Court". You may resubmit
the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file
an appeal to the Registrar General cum First Appellate Authority
within thirty days of the issuance of this order if you are not satisfied
with this reply.

Enclo : as stated.

R. A. Tapron

02.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

PH
2/3/23

भारतीय डाक
भारतीय पोल्टल आर्डर
INDIAN POSTAL ORDER
भारतीय डाक निदेशक
DIRECTOR GENERAL OF POSTS.

PAY TO The Public Information Officer
The Gauhati High Court

यस रकम की कुल THE SUM OF RUPEES TEN ONLY

₹ 10

AT THE POST OFFICE AT
Guwahati
के डाकघर में जमा करें।

अधिकतम COMMISSION रकम ₹ 1 RUPEE
भेजक अपना नाम जो पता धुंधला न हो।
SENDER MAY FILL IN HIS NAME AND ADDRESS NUMBER.

1. Pranjit Sarma
2. Krishanku Sarma
Add. Exigitation Rest House
S. S. Guahati Memorial

NOT NEGOTIABLE

पोस्टल ऑर्डर
POSTAGE STAMPS

१०/३/२३

FORM 'B'
Form of supply of information to the applicant
(Rule 41(a))

No. WC. 1111 A/2022-23/221/P11
Dated 31/03/2023

To,

Mr. Krishna Mantri
159C, Street no 5, Adidaguta Society
Venkataswara boys hostel, JNU 500085

1. Please refer to your I.D. Number 208/2022-23 Dated 24/02/2023 forwarded to undersigned seeking mix. information relating to Lower Judiciary.
2. The information asked for is as follows.

Q. 1:

State	District Court
Assam	423
Nagaland	23
Mizoram	41
Arunachal Pradesh	30

Q.No. 2 & 3 - Number of sanction strength and present strength of district courts under the Gauhati High Court.

State	Sanction strength	Present strength
Assam	485	447
Nagaland	35	24
Mizoram	74	41
Arunachal Pradesh	41	33

Q. 4 - Court halls available for the district courts of Assam is **424**.

Q. 5 - Number of court complex the district courts of Assam is **81** and washroom facilities are available in all of these court complexes.

Q. 6 - Relates to the State Government.

Q.7 -

State	Pendency as on 31/01/2023
Assam	480618
Nagaland	4353
Mizoram	5920
Arunachal Pradesh	16627

Q. 8 - At present forty (40) nos. of designated Fast Track Courts in Assam to try the cases relating cases u/s 376 of IPC, Cases of rape & murder of women & children and cases under Wildlife Protection Act, 1972.

While Nagaland and Mizoram has (one) 1 and (three) 3 Fast Track Courts each.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
09.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OTC
FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

Regular Post

No HC.XXXV- 1/2022-23/238/ RTI
Dated 15/03/2023

To

Ms. Garima Vats
House no-1917, Sector, Faridabad-121004

1. Please refer to your RTI application registered as I.D. Number 214/2022-23 Dated 13/03/2023 addressed to undersigned regarding supply of copy of all Judgment & Order given by Justice A.S. Bopanna related to Income tax matters.
2. The information asked for is as follows.
It is to inform you that certified copies of Judgment & Order cannot be furnished under the Right to Information Act.
The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapalwar
15.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

AM
16/03/23

O/C
FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

Regular Post

No HC.XXXV- 4/2022-23/279/ RTI
Dated 15/03/2023

To,

Mr. Anil Kumar Shlyhare
Dwara Ram Sevak Chasmewale
New Market, Banda, Uttar Pradesh - 210001

1. Please refer to your RTI application registered vide I.D. Number 204/2022-23 Dated 15/02/2023 forwarded to undersigned seeking information relating to elevation of Judicial Officer to High Court and Supreme Court.

2. The information asked for is as follows:

1 & 2-

	District Court Sanction Judges strength	District Court Vacancy
Assam	485	38
Nagaland	35	11
Mizoram	74	33
Arunachal Pradesh	41	08

3- Total number of Grade-I Judicial Officers in Assam is 63 (34 District & Sessions Judge and 29 Grade-I Judge of MACT, Family Court etc).

4- At present, Seven (7) numbers of District Court Judges has been elevated as High Court Judge.

5 & 7- Recommendation for appointments are made in the ratio of 2/3 and 1/3 between Bar and Service as maintained by Ministry of Law & Justice, Department of Justice, Govt. of India.

6- Nil.

8- Total numbers of directly recruited Grade-I Judicial Officers who have been elevated as High Court Judge is Two(2).

9,10,11,12,25 & 27 - Does not relates to the Gauhati High Court.

28- At present 4(four) lady Judges has been elevated as High Court Judge from Judicial service.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. B. T. Upadhyay
15.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

15/3/23

Gnd Rom

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/263/ RTI
Dated 15/02/2023

To

P.P. Purushothaman
Advocate, Chamber no. 390, New Additional Law Chambers
High Court Building, Chennai- 600104

1. Please refer to your RTI application registered as I.D. Number 198/2022-23 Dated 09/02/2023 addressed to undersigned seeking information relating to Senior Advocate.
2. The information asked for is as follows.
 - 1)- Total **276** (Two Hundred Seventy Six) numbers of Advocate from Gauhati High Court has been designated as Senior Advocate during the period of 1970 to 2022.
 - 2 and 3)- Information is not available with the Registry.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
15.02.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

~~15.02.23~~
15.2.23

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/282/ RTI
Dated 20/03/2023

To

Mr. Shishir Chand
D-50C, 1st Floor, 100 ft road,
Chattarpur enclave, New Delhi-110074

1. Please refer to your RTI application registered as I.D. Number 211/2022-23 Dated 01/03/2023 addressed to undersigned seeking information relating to complaints against former District & Session Judge, H.C. Sarma.
2. The information asked cannot be furnished as it pertains to third party information and you have not showed any larger public interest in this regard.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Timpone
20.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Regular Post

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

HC. XXXV-01/2022-23/286/RTI

Dated 21/03/2023

From : Mr. R.A. Tapadar
Registrar (Judl) & PIO,
Gauhati High Court, Guwahati

To : Mr. Priyanku Buragohain
Near Naharkatiya Police station
Dibrugarh - 786610

Sub:- Reply to your Second Appeal application dated 09/03/2023.

Sir,

With reference to the subject cited above, I am to inform you that the Gauhati High Court is not appropriate forum to file your Second Appeal.

Send by Ordinary Post
DM
21/03/23

Yours Sincerely

R. A. Tapadar

21.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/283/ RTI
 Dated 20/03/2023

To,

Mr. Suresh Choudhury
 L.B. Road, Near Mahabhairab Temple
 Tezpur - 784001

1. Please refer to your application, registered as I.D. No 217/2022-23 Dated 16/03/2023 addressed to the undersigned seeking information relating to R.S.A 1864/2020.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules,2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "PIO, Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Registrar General cum First Appellate Authority within thirty days of the issuance of this order if you are not satisfied with this reply.

Enclo : as stated.

R. A. Tapudon
 20.03.23
Registrar (Judicial) & PIO
Guwahati

भारतीय डाक विभाग द्वारा जारी किया गया डाक आदेश। इसे डाकघर में प्रेषित करने पर ही यह प्रभावकारी होगा।

NOT NEGOTIABLE

भारतीय पोस्टल आर्डर
INDIAN POSTAL ORDER

भारत के डाक विभाग के महासंचालक
 DIRECTOR GENERAL OF POSTS.

PAY TO THE PUBLIC INFORMATION OFFICER
THE GAUHATI HIGH COURT

इस रूप में की रकम THE SUM OF RUPEES TEN ONLY

₹ 10

AT THE POST OFFICE AT
GUWAHATI

के द्वारा जारी किया गया है।

कमीशन COMMISSION रुपये 1 RUPEE
 प्रेषक अपना नाम और पता यहाँ लिखें।
 SENDER MAY FILL IN HIS NAME AND ADDRESS HERE:

SURESH CHOUDHURY
L.B. ROAD, NEAR MAHABHAIKAB TEMPLE
TEZPUR, DIST.:- SONITPUR - 784001

डाक टिकट
 POSTAGE STAMPS

By Ordinary Post

 20/03/23

THE GAUHATI HIGH COURT
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

HC. XXXV-01/2022-23/285/RTI
Dated 20/03/2023

From : Mr. R.A. Tapadar
Registrar (Judl) & PIO,
Gauhati High Court, Guwahati

To : Smt. Jayanti Das
B-1/105, Kalyani Ghosh Para
Nadiya, W.B.- 741235

Sub:- Reply to your First Appeal application received on 17/03/2023

Madam,

With reference to the subject cited above, I am to inform you that appropriate forum to file your First Appeal is **District & Sessions Judge & FAA** and not the Gauhati High Court.

Yours Sincerely

R. A. Tapadar

20.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV-4/2021-22/288/RTI
Dated 23/03/2023

To,

Mr. Omprakash
Manja, Assam-782461

1. Please refer to your RTI application registered vide I.D. Number ~~213~~213/2022-23 Dated 15/03/2023 forwarded to undersigned seeking information relating to promotion and gradation of District Court LDA.
2. The information asked for is as follows:
1, 2 & 3 - In terms of seniority and promotion of the staff (LDA) of District court of Assam, The District & Session Judges Establishment (Ministerial) Service Rules, 1987 (Rule-12) and The Chief Judicial Magistrate Establishment (Ministerial) Service Rules, 1987 (Rule-12) are followed. (Copies attached)
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Talpindan

23.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/287/ RTI
Dated 23/03/2023

To,

Mr. Bharathiraja N.
1/122, A Velangulam, Marakkathur
Sivganga DT, Tamilnadu-630551

1. Please refer to your I.D. Number 212/2022-23 Dated 03/03/2023 forwarded to undersigned regarding information about cases relating to AICTE pay scale.
2. The information asked for cannot be furnished as the data relating to cases of AICTE pay scale is not separately maintained by this Registry.
4. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. N. Tapaswini
23.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'

Form of supply of information to applicant
[Rule 4 (iv)]

No. HC.XXXV -02/2022-23/297 RTI
Dated 29/03/2023

From: Sri Rafique Ahmed Tapadar
Registrar (Judicial)& PIO
Gauhati High Court.

To : Mr. Masud Rana
College Nagar, Mankachar
South Salmara - 783131

Sub: Information under RTI Act.

Ref: Your RTI application dated 21/03/2023, Regd. vide ID No. 225/2022-23.

Sir,

Photocopies of your answer script in respect of AJS Grade-I,2022, is ready to be provided as per your request. You are to pay cost of Rs. 255/- (Two hundred fifty five rupees) only (i.e. @ Rs. 5/- per sheet x 51 sheets), by Pay Order / DD, in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, as per provision of Section 7(3) of the RTI Act, 2005 and Rule 9(i)(A)(iv) of the Gauhati High Court (RTI) Rules, 2008, so as to enable us to send the said documents. You may also pay the amount by cash and collect the same from the RTI Cell, Gauhati High Court.

Further, you are informed not to share your answer sheet with third party.

Yours sincerely,

R. A. Tapadar
29.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received copy
Masud Rana
29/03/2023

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22 89/ RTI
Dated 3.3/03/2023

To,

Mr. Ajay Mourya
House No. 77, Gali no-2
Faridabad, Haryana - 121005

1. Please refer to your RTI application registered vide I.D. Number 215/2022-23 Dated 14/03/2023 forwarded to undersigned seeking information relating to PIL cases.

2. The information asked for is as follows:
 - 1- Total **755** (PIL-717 & PIL Suo Moto-38) PIL cases have been filed in Gauhati High Court from the year 2015.
 - 2- The question is incomprehensible, so it cannot be replied.
 - 3- Total **108** (PIL-99 & PIL Suo Moto-09) PIL cases have been pending in Gauhati High Court from the year 2017.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tripathi
23.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/295/RTI

Dated Guwahati, 29/03/2023

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court.
Guwahati - 781001

To : The District and Sessions Judge,
Biswanath, Assam-784176

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Pranjit Sarmah & Krishanku Sarmah, Regd. Vide
227/2022-23 dtd 23/03/2023.

Sir,

With reference to the above, I am forwarding herewith a RTI application of Mr. Pranjit Sarmah & Krishanku Sarmah, for taking necessary action from your end as the information sought for appears to fall under your jurisdiction. Reply, if any, may directly be sent to the applicant.

Yours Faithfully,

End: As stated above.

R. A. Tapadar
29.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/296 / RTI, dated the 29/03/2023
Copy to:

Mr. Pranjit Sarmah & Krishanku Sarmah, Irrigation Colony, Biswanath Chariali.
They are requested to approach the abovementioned PIO for getting the
information in respect of her query.

R. A. Tapadar
29.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2021-22/294/ RTI
Dated 29/03/2023

To,

Mr. Rohit Yadav
41 Sipri bazaar, Jhansi, Uttar Pradesh

1. Please refer to your RTI application registered vide I.D. Number 222/2022-23 Dated 20/03/2023 forwarded to undersigned seeking information relating to AJS Grade-III examination 2023.
2. The information asked for is as follows:
1, 2 & 3 – Online application process for direct recruitment of AJS Grade-III examination 2023 has recently concluded and the database of the applicants for the said process has not compiled yet. However, sought for information will be uploaded in the Registry's official website in due course of time.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapindal
29.03.23

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/300/ RTI
Dated 21/03/2023

To

Mr. Fakharul Hasan Al Amin
H.No-17C, Pakiza path, Sijubari
Hatigaon, Ghy-38

1. Please refer to your RTI application registered as I.D. Number 230/2022-23 Dated 29/03/2023 addressed to undersigned seeking information relating to pay scale of Nazir and Record Keeper.
2. The information asked for is as follows.
 - (1) Record Keeper = Scale (14,000-60,500), Grade pay 8,000.
 - Nazir = Scale (14,000-60,500), Grade pay 8,000.
 - (3) Copy of information provided to Mr. Tutu Ojha is available in Gauhati High Court official website.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

R. A. Taparia
31.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

Received.
Fakharul Hasan Al Amin.
02/04/2023

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/299/ RTI
Dated 31/03/2023

To

Ms. Nisha Lahon
H. No-18, Ganeshnagar, Bashistha
Guwahati - 29

1. Please refer to your RTI application registered as I.D. Number 229/2022-23 Dated 29/03/2023 addressed to undersigned seeking information relating to pay scale of Nazir and Record Keeper.
2. The information asked for is as follows.
 - (1) Record Keeper = Scale (14,000-60,500), Grade pay 8,000.
Nazir = Scale (14,000-60,500), Grade pay 8,000.
 - (2) Copy of information provided to Mr. Tutu Ojha is available in Gauhati High Court official website.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the issuance of this order if you are not satisfied with this reply.

A. S. Timpone
31.03.23
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

*Received by
Nisha Lahon
3/4/23.*